

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FORTHEATTENTIONOFTHECREDITORS OF
M/S. SRI PANCHAJANYA POWER PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	M/S. SRI PANCHAJANYA POWER PRIVATE LIMITED
2	Date of incorporation of corporate debtor	17/08/1988
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40100TG1988PTC008947
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Plot No: 53, Flat No: 102 Ashwini Homes, Behind Andhra Jyothi Journalist Colony, Road No: 70, Jubilee Hills, Hyderabad, TG – 500033
6	Insolvency commencement date in respect of corporate debtor	21/01/2020
7	Estimated date of closure of insolvency resolution process	19/07/2020 (180 days from the date of Commencement of Corporate Insolvency Resolution Process)
8	Name and registration number of the insolvency professional acting as interim resolution professional	KALVAKOLANU MURALI KRISHNA PRASAD IBBI/IPA-001/IP-P00967/2017-2018/11588
9	Address and e-mail of the interim resolution professional, as registered with the Board	8-27, Mythripuram Colony , Jillelguda, Karmanghat, Vyshalinagar Post, Hyderabad- 500 079. E-mail kmk123ip@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	8-27, Mythripuram Colony , Jillelguda, Karmanghat, Vyshalinagar Post, Hyderabad- 500 079. E-mail pkmk0600@gmail.com
11	Last date for submission of claims	10/02/2020 (14 days from the date of receipt of order by Interim Resolution Professional)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available	http://ibbi.gov.in/downloadform1.html Not applicable



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Notice is hereby given that the National Company Law Tribunal, Hyderabad has ordered the commencement of a Corporate Insolvency Resolution Process of M/S. SRI PANCHAJANYA POWER PRIVATE LIMITED on 21/01/2020 (Order made ready on 23.01.2020 and received on 27.01.2020).

The Creditors of M/S. **SRI PANCHAJANYA POWER PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 10/02/2020 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and signature of

INTERIM RESOLUTION PROFESSIONAL

Date: 28.01.2020

Place: Hyderabad



KALVAKOLANU MURALI KRISHNA PRASAD

IBBI/IPA-001/IP-P00967/2017-2018/11588

